

SHRI DINEN BHATTACHARYA: I think, he meant somebody. . . (Interruptions)

SHRI RAVINDRA VARMA: I was saying, he was obsessed not only with Parliamentary affairs but unparliamentary affairs as well. I do not know whether the hon. Member is opting for his company.

MR. DEPUTY SPEAKER: I do not know who the Minister for unparliamentary affairs is because I am not aware of any such Minister.

SHRI RAVINDRA VARMA: It only shows the obsession of the hon. Member with unparliamentary affairs.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): You pick up any one who is sitting on that side.

MR. DEPUTY SPEAKER: We will have to define what these unparliamentary affairs are.

SHRI RAVINDRA VARMA: The unparliamentary aspect of this matter is that the hon. Member unfortunately is not on this side. That is unparliamentary.

He referred to the BAC Report...

SHRIMATI PARVATHI KRISHNAN: Unfortunate for whom?

SHRI RAVINDRA VARMA: I do not know. Fortune always smiles on the fair.

SHRI HARI VISHNU KAMATH (Hoshangabad): Fortune favours the brave.

SHRI RAVINDRA VARMA: I shall not ignore you, Right Hon. Gentleman from Hoshangabad. I know that both the caps fit you—fair as well as brave.

SHRIMATI PARVATHI KRISHNAN: But the red turban fits only one.

MR. DEPUTY SPEAKER: Please do not provoke him.

SHRI RAVINDRA VARMA: The hon. Member is obsessed with the unique.

There was no question of the BAC report not being laid before the House first before its finding its way to the press.

My hon. friend suggested that Tuesday would be a better date to consider the motion which the Prime Minister has moved on the Third Report of the Privileges Committee, and that he would get more time to consult his voters as well as his conscience in that case. But this has been, as you know, decided in consultation with the Speaker.

Now I come to the last point that he referred to, namely, the Industrial Relations Bill. The hon. Member as well as this House knows that this House has passed a motion referring the Bill to a Joint Select Committee. The Joint Select Committee has not yet been fully constituted because the other House has not considered the motion of concurrence.

SHRI HARI VISHNU KAMATH: I hope, the Session will not be extended.

MR. DEPUTY SPEAKER: He cannot, evidently, give that assurance now.

13.10 hrs

MATTERS UNDER RULE 377

- (i) REPORTED FIRING IN DEOGARH TOWN OF SAMBALPUR DISTRICT, ORISSA AND ITS NEWS BROADCAST IN ORIYA BULLETIN OF AKASHVANT

MR. DEPUTY SPEAKER: Now we take up matters under Rule 377. Mr. Pabitra Mohan Pradhan.

SHRI PABITRA MOHAN PRADHAN (Deogarh): Mr. Deputy Speaker, Sir, on the 7th instant there has been a firing at Deogarh town, Sambalpur District, Orissa, which falls in my constituency. The news of death

[Shri Pabitra Mohan Pradhan]

or otherwise is till now indefinite. There was one radio broadcast that three people met with death. Another news is that there has not been any death save and except that one person has got a medium injury causing some concern and another person who got a minor injury has been discharged from the hospital.

The armed police mobilisation, the lathi charge coupled with firing is a great concern to the people who are panic-stricken.

The Deogarh area being a backward one and preponderatingly being inhabited by Adivasis and Harijans should have been treated with preferential softness and leniency. Instead of taking such an attitude, sticking to firing means use of arms on unarmed people who may be given justice and fairplay if a judicial inquiry is immediately held, inquiry promptly completed, morale and the spirit of the masses restored and confidence gained.

The wounded and otherwise injured people should be given adequate compensation. The reason for the agitation for which the incident took place may be properly and promptly ascertained and the government may comply with the demands within their policy.

(ii) REPORTED INADEQUATE SUPPLY OF COAL TO WEST BENGAL BY COAL INDIA, LTD.

SHRI ROBIN SEN (Asansol): Since the Coal India Ltd. is not fulfilling its promises to supply the required amount of coal to West Bengal, there is a severe coal crisis in West Bengal. From the last July onwards the Coal India is supplying inadequate coal to West Bengal which has seriously affected the industries in West Bengal and caused immense hardship to the people of West Bengal. Coal India is having dumps in Calcutta, Siliguri, Darjeeling and Badra where they failed to supply adequate coal. Some officers in the collieries have got involved in selling coal in the black-

market. Since the Centre is having the responsibility for the supply of coal to States, I demand that the Centre should take it seriously and supply adequate coal to West Bengal and to stop such black-marketing forthwith.

(iii) EXPANSION OF COCHIN SHIPYARD

SHRI K. A. RAJAN (Trichur): Under Rule 377 I wish to make the following statement.

The Cochin Shipyard had sometime back given a project report for the expansion of the present ship-building facilities with another ship-building dock at a cost of Rs. 20 crores. Till recently there was very favourable response for this from the concerned authority. But it seems that the emphasis is now shifted to the two new shipyards in another State at an estimated investment of Rs. 120 crores for each. I request you that the expansion of the present Cochin Shipyard is in no way given up because of the new projects now being considered by the Planning Ministry.

The Cochin Shipyard deserves expansion because of the following valid reasons.

1. The Cochin Shipyard has to be expanded to make it viable one with a second building dock.

2. The shipyard has got all the infrastructure facilities to expand at a lower cost.

3. This yard has got already the latest technical innovations in ship-building.

(iv) DEMANDS OF OFFICERS ASSOCIATION OF HINDUSTAN AERONAUTICS LTD., BHARAT ELECTRONICS, H.M.T. AND INDIAN TELEPHONE INDUSTRIES

SHRIMATI PARVATHI KRISHNAN (Coimbatore): I would like to take this opportunity to draw the attention of the Minister of Defence to the serious situation in the Hindustan Aeronautics, Bangalore, arising out of the high-handed behaviour of the management towards the officers in the concern.